

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.25
C.P.No. 121/BB/2022

IN THE MATTER OF:

Mr. N. Harikrishna	...	Petitioner
Vs.		
M/s. Mysore Intercontinental Hotels Pvt. Ltd.	...	Respondent

Order under Section 241(a) of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Srinandan. K
For the Respondent	:	Ms. Yuktha Hegde

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. It is noticed that vide order dated 04.01.2024, again reiterated on 15.02.2024, Ld. Counsel for the Petitioner was granted one week time to file rejoinder. However, the same is not filed till date. Finally, one week time is granted to the Petitioner to file rejoinder, after duly serving the copy on the other side.
3. List the case on **06.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)